

The Central Services (Conduct) Rules, 1964
Rule 18, Movable immovable and Valuable property.

The Schedule
(See Rule 18 (1))

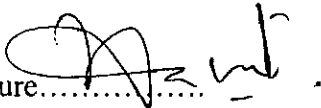
Return of Assets and Liabilities on first Appointment/ on 31st December, 2012.

Return of Assets and Liabilities on the 31st December, 2012.

1. Name of the Government servant HAKIKAT DHANDA in full (in Block Letters).....
2. Service to which he belongs HIMACHAL PRADESH JUDICIAL SERVICES
3. Total length of service up to date, 2 years 6 months,10 days.
 - (i) In non-gazetted rank.....
 - (ii) In gazetted rank 2 years, 6 months, 10 days.
4. Present post held and place of posting CIVIL JUDGE (Jr. Div.) –cum JMIC Dalhousie, Distt Chamba H.P.
5. Total annual income from all sources during the calendar year immediately preceding the 1st day of January, 2013, ₹ 6,36,742/-.
6. Declaration .

I hereby declare that the return enclosed namely, Forms 1 to V, are complete, true and correct as on 31-07-13 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule(1) of Rule 18 of the Central Civil Services (Conduct) Rules, 1964.

Dated 31.07.13.

Signature.....

(Hakikat Dhanda)
Civil Judge(Jr. Div.)-cum-JMIC
Dalhousie, Distt. Chamba H.P.

Note1. This return shall contain particulars of all assets and liabilities of the government servant, either in his own name or in the name of any other person.

Note2. If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No.1 the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added, wherever necessary.

FORM 1

Statement Of Immovable Property On First Appointment/As On the 31st March...
(See Order Below Rule18)
(e.g., Lands, Houses, Shops, other Buildings, etc.)

Sr. No	Description of property	Precise location,(Name of District, Div. Taluk and Village in which the property is situated and also its distinctive number etc)	Area of land (in case of land and building)	Naure of land(in case of land property)	Extend of interest	If not in own name, state in whose name held, and his/her relationship, if any to the government servant.	Date of acquisition.
1	2	3	4	5	6	7	8
1	Residential house.	V.P.O. Neoli Kalan, Tehsil. & District Hisar (Haryana)	10 Marlas.	Residential	1/6 th	H.U.F.	Ancestral
2	Residential plot.	V.P.O. Neoli Kalan, Tehsil. & District Hisar (Haryana)	10 Marlas.	Residential	1/6 th	H.U.F.	Ancestral
3	Agricultural land.	V.P.O. Neoli Kalan, Tehsil. & District Hisar (Haryana)	77 Kanals 3 Marlas.	Irrigated	1/6 th	H.U.F.	Ancestral

How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person (s) from whom acquired (address and connection of Govt. Servant, if any, with the person/persons concerned. (see note 1 below	Value of property (see Note 2 below)	Particulars of sanctions of prescribed authority, if any.	Total annual income from the property	Remarks
9	10	11	12	13
Ancestral	₹ 500,000/-	N.A.	N.A.	Intimation Submitted to Hon'ble High Court on First appointment.
Ancestral	₹ 4,00,000/-	N.A.	N.A.	
Ancestral	₹ 1,20,00000/-	N.A.	₹3,00,000/-	

Date-31.07.2013.

Signature.....
(Hakikat Dhanda)

Note

1. For purpose of column 9 of the term (lease would on a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however the lease of immovable property is obtained from person having official dealing with the government servant, such a lease should be shown in this in respect of the term of the lease whether it is short term or long term and periodically of the payment of the rent.

2. In column No.10 should be shown (a) where the property has been acquired by purchase; mortgage or lease, the price or premium paid for such acquisition (b) where it has been acquired by lease the total annual rent thereof also.

FORM NO.II

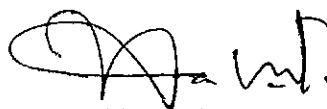
Statement of liquid assets on first appointment/ as on 31st December,2012.

- (1) Cash and Bank balance exceeding 3 months' emoluments.
- (2) Deposits, loans advanced and investments (such as shares, securities, debentures, etc.)

S. No.	Description	Name and address of company, bank. etc.	Amount	If not in own name, name address of person in whose name held and his/her relationship with the Government servant.	Annual income derived	Remarks
1	2	3	4	5	6	7
1.	Self saving account.	S.B.I. M.D.U. Rohtak (HRY.)	₹ 36,202/-	----	----	---
2.	Self saving account.	S.B.I. Boileaganj Shimla.	₹ 30,171/-	----	----	----
3.	Joint saving account.	S.B.P. Hamirpur.	₹1102/-	----	----	----
4.	Cash	---	₹4,00,000/-			Intimation already submitted to Hon'ble High Court.

Date-31.07.2013.

Signature.....



(Hakikat Dhanda)

Civil Judge(Jr. Div.)-cum-JMIC
Dalhousie, Distt. Chamba H.P.

Note :-

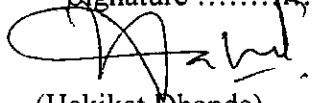
1. In column7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.
2. The term 'emoluments' means the pay and allowances received by the government servant.

Form No. III
(See Order below Rule 18)
Statement Movable Property On Fist Appointment/As On 31st December,2012.

S. No.	Description	Price of value at the time of acquisition and/or the total payment made up to the date of return, as the case may be, in the case of articles purchased on hire a purchase of installment basis.	If not in own name, name and address of the persons in whose name and his/her relation with the government employee	How acquired with approximate date of acquisition	Remarks.
1	2	3	4	5	6
1.	Jewelry belonging to self.	₹ 45,000/-	Own name.	Gift acquired 2003-04.	Intimation already submitted to Hon'ble High Court.
2.	House hold articles.	₹39,500/-	Own name.	Acquired 2002-10.	
3.	Jewelry belonging to wife.	₹18,55,907/-	Ritu Dhanda/wife.	Gift.	
4.	Car-Alto-K-10.	₹ 3,40,000/-	Own name.	Purchased.	
5.	Car-Hyundai Verna FLUIDIC	₹ 9,65,000/-	Ritu Dhanda/wife	Gift	

Date: 31.07.2013.

Signature



(Hakikat Dhanda)
Civil Judge(Jr. Div.)-cum-JMIC
Dalhousie, Distt. Chamba H.P.

Note :-

1. In this form/information may be given regarding items like:-
 - a) Jewelry owned by him (total value)
 - b) Silver and other precious metals and precious stones owned by him not forming part of jewelry (total value)
 - c) (1) Motor Cars (ii) Scooters/ Motor Cycle (iii) Refrigerators/Air conditioners (iv) Radio/Radiograms, Television Sets and any other articles, the value of which individually exceeds ₹ 1,000/-.
 - d) Value of items of movable property individually worth less than ₹ 1000/- other than articles of daily use such as clothes, books, utensils, crockery, etc. added together such as lump sum.
- 2) In column 5 may be indicated whether the property was acquired by purchase, inheritance, gift of or otherwise.
- 3) In Column 6, particulars regarding sanctions obtained on report made in respect of various transitions may be given.

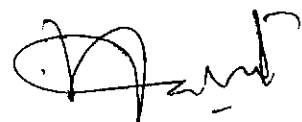
FORM IV
(See Order below Rule 18)
Statement Provident Fund And Life Insurance Policy On First Appointment/As On
31st December 2012.

INSURANCE POLICIES	PROVIDENT FUNDS
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Sr. NO.	Insurance policy No. & date of policy	Name and insurance company	Sum insured/ date of maturity.	Amount of annual premium	Type of provident funds/ GPF /CPF Account No.	Closing balance as last reported by the Audit/ A.O alongwith date of such balance (in rupee)	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing balance the figure according to the govt. servant should be mentioned in this column)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
					G.P.F.				
					H.P.03 3782	₹341654/ - As on 31.03.13.	₹ 45,000/-	₹ 3,86,654/-	

Date- 31.07.2013.

Signature.....



(Hakikat Dhanda)
Civil Judge(Jr. Div.)-cum-JMIC
Dalhousie, Distt. Chamba H.P.

Form V

(See Order below Rule 18)

Statement of Debts And Other Liabilities Of First Appointment/As On 31st December,2013.

S. No.	Amount	Name and address of creditor	Date of incurring liability.	Details of transactions	Remarks.
1	2	3	4	5	6
1	₹ 4,098,59/-	S.B.I. Hamirpur.	----	Personal loan.	-----

Date- 31.07.2013.

Signature.....



(Hakikat Dhandra)

Civil Judge(Jr. Div.)-cum-JMIC
Dalhousie, Distt. Chamba H.P.

Note:-

1. Individual items of loans not exceeding three months emoluments of ₹ 1000/- whichever is less need not be included.
2. In column 6 information regarding permission, if any, obtained from or report made to the competent authority may also be given.
3. The term 'emoluments' means pay and allowances received by the government employee.
4. The statement should also include various loans and advances available to Government employee like advance for purchase of conveyances, house/building advance etc. (other than advances of pay and travelling allowance) advances from the G.P. Fund and loans of Life Insurance Policies and fixed deposit.